

[**Mr. Speaker**]

I am adjourning the calling-attention-notice, and it will stand over till Friday.

Shri Jawaharlal Nehru: As soon as I receive any news, I shall come and inform the House.

Mr. Speaker: Then, it will provisionally stand over till Monday next.

Raja Mahendra Pratap (Mathura): You have not mentioned my calling-attention-notice. There have been massacres of Muslims, in Firozabad, and Muslims have been suffering there.

Mr. Speaker: I have not given my consent. I shall look into it.

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12:04 hrs.

PAPERS LAID ON THE TABLE

POST OFFICE SAVINGS CERTIFICATES (FIRST AMENDMENT) RULES

The Minister of Finance (Shri Morarji Desai): I beg to lay on the Table a copy of the Post Office Savings Certificates (First Amendment) Rules, 1960 published in Notification No. G.S.R. 1162 dated the 1st October, 1960, under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959. [Placed in Library See No. LT.2501/60].

OIL AND NATURAL GAS COMMISSION RULES AND MINERAL CONCESSION RULES

The Minister of Mines and Oil (Shri K. D. Malaviya): I beg to lay on the Table:—

(i) a copy of the Oil and Natural Gas Commission Rules, 1960 published in Notification No. G.S.R. 1311 dated the 5th November, 1960, under sub-section (3) of section 31 of the Oil and Natural Gas Commission Act, 1959. [Placed in Library, See No. LT-2502/60].

(ii) a copy of the Mineral Concession Rules, 1960, published in Notification No. G.S.R. 1398 dated the 26th November, 1960, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library, See No. LT-2503/60].

Notifications under Central Excises and Salt Act and Sea Customs Act, and list of concerns entitled to concessions admissible under section 56A of Indian Income-tax Act.

The Deputy Minister of Finance (Shri B. R. Bhagat): On behalf of Dr. B. Gopala Reddi, I beg to lay on the Table a copy of each of the following papers:—

(1) Notification No. G.S.R. 1375 dated the 26th November, 1960, making certain further amendment to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960, under sub-section (4) of section 43B of the Sea Customs Act, 1878, and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library; See No. LT-2504/60].

(2) Notification No. G.S.R. 1377 dated the 26th November, 1960 under sub-section (4) of section 43B of the Sea Customs Act, 1878. [Placed in Library, See No. LT-2505/60]

(3) Notification No. G.S.R. 1381 dated the 26th November, 1960, making certain further amendment to the Central Excise Rules, 1944, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library, See No. LT-2506/60].